

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75332 of 2019

(Arising out of Order-in-Original No 04/ST/COMMR/DIB/18-19 dated 13.09.2018 passed by Commissioner of CGST & CX, Dibrugarh.

M/s Oil India Limited

Duliajan Resident Chief Executive, Duliajan, Dibrugarh, Assam-786602.

..Appellant

VERSUS

Commissioner of CGST & Cx, Dibrugarh.

Lane "F" P.O.C.R. Building Dibrugarh-786003.

...Respondent

..

APPEARANCE :

Shri Depro Sen, Advocate for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75460/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Oil India Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar